

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

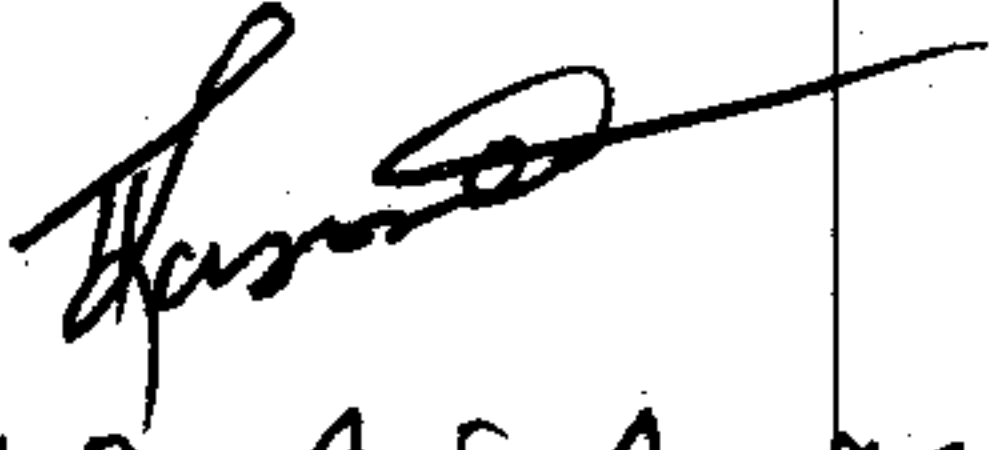
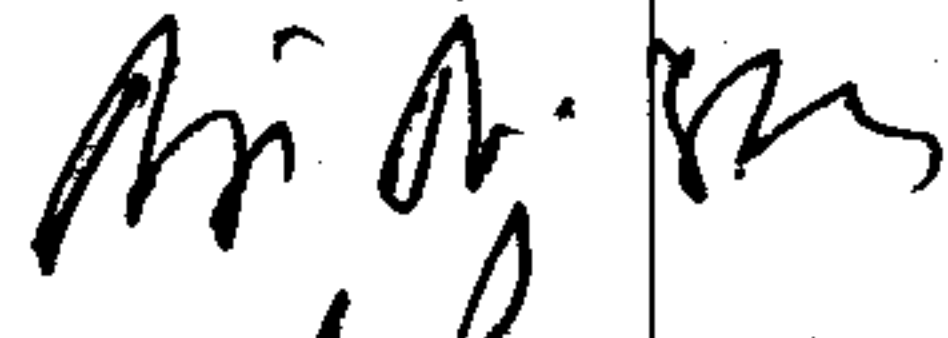

**C.P. (I.B) No. 148/10/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017**

Name of the Company: Asis Logistic Ltd.  
V/s.  
State Bank of India & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MAHENDRA P. PARMAR	Advocate	Applicant/C.D.	
2.	ANIP A. GANDHI	Advocate	Respo. (Dena bank)	
3.	U R BHATT	Advocate	Respo. SBI	

**ORDER**

Learned Advocate Mr. Mahendra Parmar present for Financial Creditor/Petitioner. Learned Advocate Mr. Anip Gandhi present for Respondent (Dena Bank). Learned Advocate Mr. Uday Bhatt present for Respondent (SBI).

Learned Advocate Mr. Uday Bhatt filed Vakalatnama for Respondent (SBI).

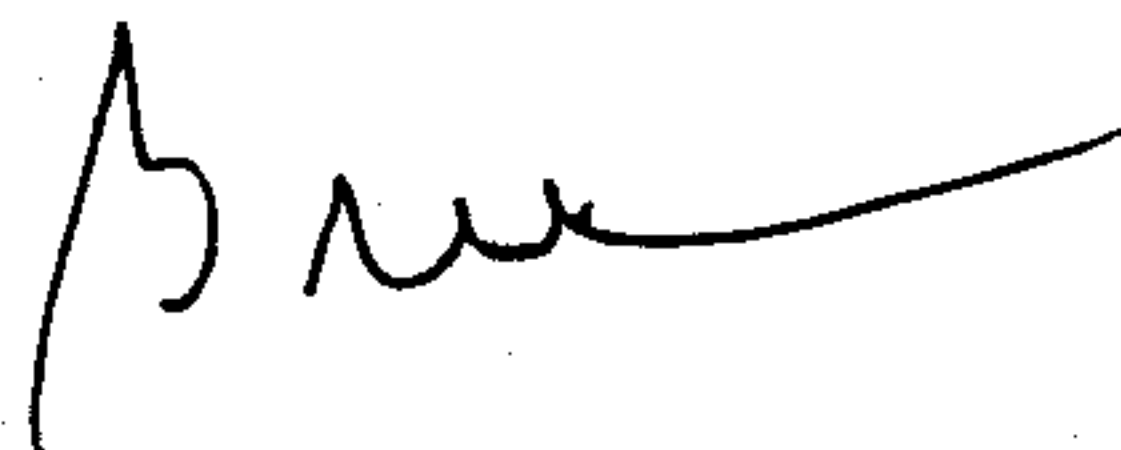
Objections filed by Respondent (Dena Bank).

Heard arguments of Learned Counsel for petitioner and Learned Counsel for Respondents.

Order reserved.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 30th day of November, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**